

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 304 OF 2018 &
IA NOS. 1276 & 1390 OF 2018**

Dated: 18th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Spentex Industries Limited

.... Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory Commission &
Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ambuj Dixit
Mr. Shariq Ahmed

Counsel for the Respondent(s) : Mr. Alok Shankar
Mr. Mahip Singh for R-1

Ms. Ranjitha Ramachandran
Ms. Pulkit Agarwal for R-2

ORDER

Learned counsel for Respondent No. 1 seeks four more weeks' time to file reply. Finally, the time is granted. He may file the reply along with IA on or before 15-1-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder within two weeks, i.e. on or before 29-1-2019 with advance copy to the other side.

List the matter on **25-2-2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js